

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 22 OF 2016 &
IA Nos. 55, 56, 57 & 115 of 2016**

Dated: 7th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

SunE Solar B.V.	...	Appellant(s)
Vs.		
Delhi Electricity Regulatory Commission & Ors.	...	Respondent(s)

Counsel for the Appellant(s) : Mr. Abhishek Malhotra
Mr. Aditya Malhotra
Mr. Kumar Sandeep
Mr. Ankit Chaturvedi
Ms. Nishta Chaturvedi

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza,
Ms. Malavika Prasad for R-2

ORDER

Learned counsel for the appellant states that the Appellant is not being wound up and the Indian company is not being transferred. Learned counsel for the appellant is directed to file an affidavit stating the above facts and also whether the Indian company is being sold out or not.

Learned counsel for Respondent Nos. 2 & 3 shall also file an affidavit in support of his statement that the PPA has already been entered into with the Solar Energy Corporation of India and with regard to the status of RPO obligation.

List the matter on **23.11.2016**. The above mentioned affidavits may be filed on or before 17.11.2016.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson